

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2605**  
ANSWERED ON 27<sup>TH</sup> DECEMBER, 2018

**NOISE POLLUTION BY BIKES**

2605. SHRI RAJAN VICHARE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether company installed silencers are being replaced/ modified with loud noise producing exhausts by bike owners thereby creating noise pollution in the country;
- (b) if so, the details thereof and the rules under the Motor Vehicle Act regarding such modifications;
- (c) whether certain States have issued any strong warnings to bike owners and started taking action against them under the rules and if so, the details thereof;
- (d) whether the Government is likely to issue any directions to other States also to ensure strict compliance of rules along with police action in this regard; and
- (e) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) Few instances have been brought to the notice of the Ministry regarding replacement/modification of company installed silencers with loud noise producing exhausts by bike owners. In section 52 (1) of the Motor Vehicle Act, 1988 it is mentioned that no owner of a motor vehicle shall so alter the vehicle that the particulars contained in the certificate of registration are at variance with those originally specified by the manufacturer. Further, contravention of section 52 of the Motor Vehicle Act, 1988 attracts penalty under section 190 and 191 of the Motor Vehicle Act, 1988.

(c) to (e) No such information is available. Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is carried out by the respective State Government and Union Territory Administrations.

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